

**Incentives to industries in NER and Jammu and Kashmir  
and special category states**

2489. SHRI G.N. RATANPURI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of incentives available to existing and fresh industries in North-Eastern Region, Jammu and Kashmir and Special Category States;
- (b) the dates of expiry of each such incentive; and
- (c) the quantum of concessions and subsidies provided as incentives during the last three years in each State?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) Incentives provided to existing and new industrial units in North-Eastern Region including Sikkim and the Special Category State of Jammu and Kashmir include the Capital Investment Subsidy, Central Interest Subsidy, Comprehensive Insurance Subsidy, Excise duty exemption and Income Tax exemption. For the Special Category States of Himachal Pradesh and Uttarakhand incentives of Capital Investment Subsidy, Excise duty exemption and Income Tax exemption are provided. In addition, Transport Subsidy Scheme (recently modified as Freight Subsidy Scheme, 2013) is applicable to the above mentioned States as well as Andaman and Nicobar Islands, Lakshadweep Islands and Darjeeling district of West Bengal to provide subsidy on transport cost incurred on movement of raw material and finished goods.

- (b) The date of expiry of each of the schemes are as under:
  - (i) The schemes under NEIIPP, 2007 will expire on 31st March, 2017.
  - (ii) The Transport Subsidy Scheme, 1971 has been replaced by the Freight Subsidy Scheme (FSS), 2013
  - (iii) Freight Subsidy Scheme, 2013 will terminate after five years from the date of its publication *i.e.* this scheme will expire on 21.01.2018.
  - (iv) The Package for Jammu and Kashmir comprising the Capital Investment Subsidy, Interest Subsidy and Comprehensive Insurance subsidy has expired on 14.6.2012. Income tax exemption was allowed to all new units

for initial period of 5 years. Thereafter, 30% for Companies and 25% for units other than Companies, for a further period of five years, under Section 80-IB of Income Tax Act, 1961 was allowed. The scheme was valid till 31st March, 2012. 100% Central Excise Duty exemption with CENVAT benefit for a period of 10 years available to new industrial units as well as to the existing units on substantial expansion. The scheme was valid till 14th June 2012.

- (v) Capital Investment subsidy under Package for Himachal Pradesh and Uttarakhand has expired on 6.1.2013. 100% income tax exemption for an initial period of five years and thereafter 30% for companies and 25% for other than companies for a further period of five years under Section 80-C of Income Tax Act, 1961 was allowed. Central Excise Duty exemption: 100% exemption on outright basis to the industrial units set up or expanded in these States was available till 31.03.2010.
- (c) Details of subsidies provided during the last three years are as under:
- (i) The schemes under NEIIPP, 2007-Statement-I (*See below*)
  - (ii) The Transport Subsidy Scheme, 1971 Statement-II (*See below*)
  - (iii) Freight Subsidy Scheme, 2013-nil
  - (iv) Package for Jammu and Kashmir - Rs. 106.54 crore till 18.03.2013
  - (v) Package for Himachal Pradesh - Rs. 156.27 crore till 18.03.2013
  - (vi) Package for Uttarakhand - Rs. 101.06 crore till 18.03.2013

***Statement-I***

*Subsidy provided during last three years under the Schemes under North East Industrial Investment and Promotion Policy (NEIIPP), 2007: (till 31.10.2012)*

		(Rs. in crores)
Sl. No.	Name of State	Total
1.	Arunachal Pradesh	4.37
2.	Assam	109.28

Sl. No.	Name of State	Total
3.	Manipur	0.11
4.	Meghalaya	80.01
5.	Mizoram	0.60
6.	Nagaland	1.03
7.	Sikkim	5.70
8.	Tripura	2.35

**Statement -II**

*Subsidy provided during last three years under  
Transport Subsidy Scheme, 1971*

(Rs. in crore)

Sl. No.	Name of State/UT	Total
1.	Himachal Pradesh	46.08
2.	Jammu and Kashmir	-
3.	Uttarakhand	-
TOTAL		46.08
1.	Arunachal Pradesh	114.21
2.	Assam	442.94
3.	Manipur	4.53
4.	Meghalaya	322.73
5.	Mizoram	7.79
6.	Nagaland	-

Sl. No.	Name of State/UT	Total
7.	Tripura	2.04
8.	Sikkim	5.78
TOTAL		900.02
1.	Andaman Nicobar Islands	0.49
2.	Laksh dweep	-
3.	West Bengal (Darjeeling District)	-
TOTAL		0.49
GRAND TOTAL		946.59

**Faking of Indian consumer goods by Chinese manufacturers**

2490. DR. T. SUBBARAMI REDDY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Chinese manufacturers are increasingly faking popular Indian consumer goods and other products causing huge losses to the domestic industries and also to the national exchequer;

(b) if so, the details thereof;

(c) whether Government proposes to take up the issue with the Chinese authorities;

(d) if so, the outcome thereof and if not, the reasons therefor; and

(e) the corrective steps taken/being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) and (b) Some cases where Indian products were being copied and sold in China/exported from China to other countries have come to the notice of Government. However no specific case of such counterfeit products being sold in the Indian market has come to the notice of the Government. Some complaints involving copyright/trademark violation against Indian